

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 107**  
**COMP.APPL/79(CH)2024**  
**And**  
**CP/8(CH)2024**

**IN THE MATTER OF:**  
**Manzoor Ahmad Bhat**

...

**Applicant**

**Versus**

**Aeon Infratel Private Limited**

...

**Respondent**

**Under Section: 241(1), 242(4), CA 2013**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 05.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant** : Mr. Nahush Jain, Advocate.

**For the Respondent** : Ms. Eshna Kumar, Advocate for Respondents  
No. 1 to 4.

**ORDER**

**COMP.APPL/79 (CH)2024**

This is the application under Rule 11 of NCLT Rules, 2016 for preponement of the main CP/8(CH)2024 along with CA No.54/2024, CA No. 53/2024 and IA(CA) No.7/2024 stated to be listed on 30.04.2024.

It is stated by the Ld. Counsel for the applicant that earlier also the application was preponed, but could not be heard on 01.04.2024. So, keeping in view the facts and circumstances the said main petition CP/8(CH)2024 along with CA No.79/2024 for interim relief are now preponed to 15.04.2024 in the Supplementary List. ***Thus, CA No. 79/2024 is disposed of.***

**CP/8(CH)2024**

The Ld. counsel for the petitioner is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with affidavit on record so that effective proceedings can take place against the respondent on the next date of hearing.

List on 15.04.2024 in supplementary list.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**